

State Vs. Rahul @ Chandi
FIR no. 18794/19
PS: Ashok Vihar
u/sec. 379/411 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 16.03.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case and on account of the fact that accused is in J/C since 16.03.2020, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Raj Kumar
FIR no. 246/2020
PS: Mourya Enclave
u/sec. 25/54/59 Arms Act

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 30.05.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case and on account of the fact that the case property has already been recovered and the accused has not been involved in the offences of similar nature, as stated in the status report, no useful purpose will be served by keeping the applicant behind the bars as investigation will take its own course, the application is allowed and the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. counsel for applicant.

Perusal of the previous order sheet shows that status report was called for vide order dated 28.05.2020, the same has been filed today electronically. A copy of the same be also sent to learned counsel for applicant at his email ID vijaydahiyaadvocate@gmail.com.

Reply filed. Perused.

The reply filed by the IO concerned states that investigation in regard to the said compliant could not be completed due to the prevailing situation of lockdown. Learned counsel for the applicant states that the allegations in the complaint are of henious/serious nature.

Heard the contentions of the learned counsel for applicant, owing to the fact that the allegations contains in the complaint are of serious nature, the SHO concerned is directed for filing a detailed status report in respect of the present complaint by 08.06.20202.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Diwan Chand Vedi
FIR no. 277/2020
PS: Vijay Vihar
u/sec. 188 IPC & 33/58 Delhi Excise Act.

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 29.05.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case and on account of the fact that the case property has already been recovered and there is no previous involvement report, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Mukesh @ Putti
FIR no. 594/2020
PS: Sultan Puri
u/sec. 25/54/59 Arms Act

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

At the outset, learned counsel for the applicant states that he wishes to withdraw the present application as bail has already been granted to the applicant.

At his oral request, the present bail application is dismissed as withdrawn.

Copy of the order be sent electronically/by watsapp by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Kapil @ Manwa
FIR no. 498/2019
PS: Raj Park
u/sec. 25/54/59 Arms Act

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Learned counsel for the applicant states that bail has already been granted to the accused in the present case. However, he has not been released due to objection by the jail authorities that the applicant/accused is not on bail in the present case.

Such being the case, let court notice be sent to concerned Ahlmad to appear alongwith bail order and bail bonds, if furnished returnable for 02.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Sanjay
FIR no. 406/2019
PS: Prem Nagar
u/sec. 25/54/59 Arms Act

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Farakat Ali
FIR no.407/2020
PS: Shalimar Bagh
u/sec. 379/411/34

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 27.05.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case and on account of the fact that the case property has already been recovered and the accused has not been involved in the offences of similar nature, as stated in the status report, no useful purpose will be served by keeping the applicant behind the bars as investigation will take its own course, the application is allowed and the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Ansh Malhotra @ Anshu
FIR no.186/2020
PS: Kanjhawla
u/sec. 186/307 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

As per report of IO, the birth certificate provided by learned counsel for applicant is yet to be verified and some more time is sought by the IO.

Let further/detailed report in this regard be filed by the IO on or before 03.06.2020.

Put up for further consideration on the application on 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Sunil
FIR no.1291/2020
PS: South Rohini
u/sec. 379/411 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

It is submitted by learned counsel for applicant that applicant has already been granted bail by the Ld. Trial Court on 17.03.2020 but due to lockdown bail bond could not be furnished.

Such being the case, let court notice be sent to concerned Ahlmad to appear alongwith bail order and other relevant record returnable for 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Sarvan @ Sagar @ Tarun @ Pawn & Pradeep @ Kake

FIR no. 08/2020

PS: Budh Vihar

u/sec. 379/411/34 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Saurabh
FIR no. 3660/2020
PS: South Rohini
u/sec. 379/411/34 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Sarvan @ Sagar @ Tarun @ Pawn & Pradeep @ Kake

FIR no. 08/2020

PS: Budh Vihar

u/sec. 379/411/34 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Ashok @ Vinay
FIR no. 106/11
PS: Aman Vihr
u/sec. 307/34 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Rakesh Kumar
FIR no. 95/2020
PS: Subhash Place
u/sec. 384/411/420/482 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply not filed by IO.

Let report be called from concerned SHO for **02.06.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Savitri
FIR no.1027/2015
PS: Aman Vihar
u/sec.

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Concerned Ahlmad/Reader has not appeared alongwith record.

Let order dated 27.05.2020 be complied afresh for 02.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Iqbal
FIR no.14/2020
PS: Begumpur
u/sec. 454/380/411 IPC

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

At outset, ld. counsel for applicant concedes that section 454 IPC is comprised of two parts, with the second part being punishable for a term upto ten years if the offence intended to be committed is theft. In the present case, apart from section 454 IPC, section 380 IPC and section 411 IPC is also alleged to have been committed which deals with a theft in a dwelling house and receiving stolen property, respectively. Therefore it becomes apparent that the present case comes within the ambit of second part of section 454 IPC which is punishable upto 10 years.

At this stage, learned counsel for applicant states that she wishes to withdraw the present application. At oral request, application is dismissed as withdrawn.

Copy of the order be sent electronically/by watsapp by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

01.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. counsel for applicant.

This application has been filed for necessary directions for the SHO concerned for preserving CCTV footage of the incident in question alleged to have occurred on 22.05.2020 between 12.00 p.m to 07.00 p.m.

Perusal of record shows that directions for preserving the CCTV footage in question had already been given by Ld. Duty MM vide order dated 27.05.2020 for preserving CCTV footage as mentioned by the applicant in the application filed on such date.

The present application is a fresh application where it has been prayed afresh for preserving CCTV footage of the incident dated 22.05.2020 from 12.00 p.m. to 07.00 p.m. Same is considered and allowed. SHO P.S. Raj Park is directed to preserve the CCTV footage as mentioned by the applicant in the present application. Compliance report be filed within three days.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs.Pankaj @ Ankit
FIR no. 00004/2017
PS: Maurya Enclave
u/sec. 392 IPC

01.06.2020

This is a letter received from Dy. Superintendent Jail for clarification/confirmation.

Present : Ld. APP for State through video conferencing.

Let court notice be sent to concerned Ahlmad to appear alongwith relevant record i.e. bail order and bail bonds, if furnished returnable for 02.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Pankaj @ Ankit
FIR no. 136/2017
PS: Maurya Enclave
u/sec. 356/379 IPC

01.06.2020

This is a letter received from Dy. Superintendent Jail for clarification/confirmation.

Present : Ld. APP for State through video conferencing.

Let court notice be sent to concerned Ahlmad to appear alongwith relevant record i.e. bail order and bail bonds, if furnished returnable for 02.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

State Vs. Manwal Hembram
FIR no.56/2020
PS: Ashok Vihr
u/sec. 363/376/344/506/323/370/34 IPC & 6 POCSO Act

01.06.2020

Present : Ld. APP for State through video conferencing.
IO SI Shivali in person.

IO has submitted that due to ongoing Covid-19 situation and lockdown declared, special POCSO court are not functioning regularly.

Let the charge-sheet be placed before the ld. trial court/designated court on resumption of normal court proceedings

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/01.06.2020

